Haryana Government Gazette

EXTRAORDINARY

Published by Authority

© Govt. of Haryana

No. 27–2020/Ext.] CHANDIGARH, THURSDAY, FEBRUARY 20, 2020 (PHALGUNA 1, 1941 SAKA)

HARYANA VIDHAN SABHA

Notification

The 20th February, 2020

No. 03-HLA of 2020/15/3258.— The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2020, is hereby published for general information under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly :-

Bill No. 03-HLA of 2020

THE HARYANA DEVELOPMENT AND REGULATION OF URBAN AREAS (AMENDMENT) BILL, 2020

A

BILL

further to amend the Haryana Development and Regulation of Urban Areas Act, 1975.

Be it enacted by the Legislature of the State of Haryana in the Seventy first Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Haryana Development and Regulation of Urban Areas (Amendment) Act, 2020.

Amendment of section 3 of Haryana Act 8 of 1975.

2. Further sub-section (4) of Section 3 of the Haryana Development and Regulation of Urban Areas Act, 1975, the following sub-section shall be substituted, namely:-

"(4) The license so granted shall be valid for a period of five years and shall be renewable from time to time for such period, as may be prescribed not exceeding five years at a time and on payment of such fee, as may be prescribed:".

STATEMENT OF OBJECTS AND REASONS

The licenses granted under the provisions of Haryana Development and Regulation of Urban Areas Act of 1975 are renewed for a period of five years. However, it has been observed that different licensed colonies may be at different stages of development/ construction and accordingly may not require fixed license renewal period of 5 years for completion of the colony. Therefore, it is proposed to carry out amendment in Section 3(4) of Haryana Development and Regulation of Urban Areas Act of 1975 to allow license renewal period ranging from 1 to 5 years as per requirement.

Hence the Bill.

MANOHAR LAL,
Chief Minister,
Haryana, Chandigarh.

Chandigarh:
The 20th February, 2020.

R. K. NANDAL,
Secretary.

(प्राधिकृत अनुवाद)

2020 का विधेयक संख्या 03 एच.एल.ए.

हरियाणा नगरीय क्षेत्र विकास तथा विनियमन (संशोधन) विधेयक, 2020

हरियाणा नगरीय क्षेत्र विकास तथा विनियमन अधिनियम, 1975,

को आगे संशोधित करने के लिए

विधेयक

भारत गणराज्य के इकहत्तरवें वर्ष में हरियाणा राज्य विद्यानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित होः–

1. यह अधिनियम हरियाणा नगरीय क्षेत्र विकास तथा विनियमन संशोधन अधिनियम, 2020, कहा जा सकता है। संक्षिप्त नाम।

2. हरियाणा नगरीय क्षेत्र विकास तथा विनियमन अधिनियम, 1975 की धारा 3 की उप–धारा (4) के स्थान पर, निम्नलिखित उप–धारा प्रतिस्थापित की जाएगी, अर्थात् :– 1975 का हरियाणा अधिनियम 8 की धारा 3 का संशोधन।

''(4) इस प्रकार दी गई अनुज्ञप्ति पाँच वर्ष की अवधि के लिए वैध होगी और एक बार में पाँच वर्ष से अनधिक की ऐसी अवधि, जो विहित की जाए, के लिए तथा ऐसी फीस, जो विहित की जाए, के भुगतान पर, समय–समय पर, नवीकृत की जाएगी।''।

उद्देश्यों तथा कारणों का विवरण

हरियाणा नगरीय क्षेत्र विकास तथा विनियमन अधिनियम, 1975 के तहत जारी किए गए लाइसेंसों का नवीकरण पाँच साल के लिए किया जाता है। तथापि, यह ध्यान में आया है कि विभिन्न प्रकार की लाइसेंस कालोनियां विकास के अलग–अलग चरणों में हो सकती हैं तदनुसार कालोनी के पूरा होने के लिए पांच साल की निर्धारित लाइसेंस नवीनीकरण अवधि की आवश्यकता नहीं भी हो सकती हैं। इसलिए लाइसेंसों का नवीनीकरण आवश्यकता अनुसार एक से पाँच वर्ष तक करने हेतु उक्त अधिनियम की धारा 3(4) मे संशोधन प्रस्तावित है।

अतः यह विधेयक।

मनोहर लाल,
मुख्यमंत्री, हरियाणा, चण्डीगढ़।

चण्डीगढ़:
दिनांक 20 फरवरी, 2020.

आर० के० नांदल,
सचिव।

8696—H.V.S.—H.G.P. Pkl.